

**Sardar Swaran Singh:** I am not raising any technical issue. All that I can say is, we have to view this problem against the background which I have pointed out. Of course, the House is sovereign and it can even throw out the Bill. But I am only saying that even if there are any changes which may be made, we may not have sufficient time to pass the Bill. If there were more time, I myself might have accepted some amendments, but now, I am anxious and I am sure the House will share my anxiety to place this protective measure on the statute-book. Therefore, it is not possible really, in order to save time, to accept amendments. Therefore, I only appeal to the House that if we can approve the Bill as it is, that will afford some protection. I am not raising any legal or constitutional issue on that score.

**Mr. Chairman:** Motion moved:

"That the Bill to provide for the temporary protection of certain classes of tenants in the Union Territory of Delhi from eviction, as passed by Rajya Sabha, be taken into consideration."

There are two other amendments, one for circulation for the purpose of eliciting opinion and the other for referring the Bill to a Select Committee. The motion for circulation is out of order. Further, the hon. Member is absent. Does Pandit Thakur Das Bhargava want to move his amendment?

**Pandit Thakur Das Bhargava:** Yes. I want to move it. I beg to move:

"That the Bill be referred to a Select Committee consisting of Shri Tek Chand, Shri Anandchand, Shri B. P. Jhunjhunwala, Shri Mohanlal Saksena, Shri A. M. Thomas, Shri U. M. Trivedi, Shri B. Ramachandra Reddi, Shri H. V. Kamath, Shri Shree Narayan Das, Shri N. C. Chatterjee, Shri Tulsidas Kilachand, Shri Hem Raj, Shri Feroze Gandhi, Sardar Swaran Singh and the Mover,

with instructions to report by the first day of the next session".

**Mr. Chairman:** Amendment moved:

"That the Bill be referred to a Select Committee consisting of Shri Tek Chand, Shri Anandchand, Shri B. P. Jhunjhunwala, Shri Mohanlal Saksena, Shri A. M. Thomas, Shri U. M. Trivedi, Shri B. Ramachandra Reddi, Shri H. V. Kamath, Shri Shree Narayan Das, Shri N. C. Chatterjee, Shri Tulsidas Kilachand, Shri Hem Raj, Shri Feroze Gandhi, Sardar Swaran Singh and the Mover, with instructions to report by the first day of the next session".

#### COMMITTEE ON ASSURANCES

##### THIRD REPORT

**Shri Raghavachari (Penukonda):** Sir, I beg to present the Third Report of the Committee on Assurances.

#### RESIGNATION OF A MEMBER

**Mr. Chairman:** I have to inform the House that Shri Amarnath Vidyalankar has resigned his seat in Lok Sabha with effect from today.

#### DELHI TENANTS (TEMPORARY PROTECTION) BILL—*Concl'd.*

**Shri Raghavachari (Penukonda):** I rise to speak about this Bill both as a Member of Parliament and also as a lawyer who knows the real experience of people. I perfectly appreciate the hon. Minister's point of view that they have been considering very sympathetically the problem relating to overcrowding and the difficulty of tenants and all that.

This is an affair concerned with Delhi and that I have nothing to do with it. But I happened to be a member of the committee regarding eviction of Government premises, that is, I was a Member on the Committee